

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 104  
CP(IB)/142(AHM)2021

**Order under Section 95 IBC**

**IN THE MATTER OF:**

Union Bank of india  
V/s  
Navin Kumar Tayal  
(Corporate Guarantor)

.....Applicant

.....Respondent

**Order delivered on ..07/09/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant :  
For the Respondent :

**ORDER**

No one appeared for the Financial Creditor.

This application is filed under Section 95 of the Code against the Corporate Guarantor.

We direct the Financial Creditor to issue notice to the Corporate Guarantor.

The interim moratorium shall commence under Section 96 from the date of application. The RP, as suggested by the applicant, Mr. Vijay P. Lulla is directed to file report within 10 days.

Matter stands adjourned to 29.11.2021

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)